

THE METAL TOKENS (AMENDMENT) ACT, 1962

No. 46 OF 1962

[29th November, 1962]

An Act further to amend the Metal Tokens Act, 1889.

BE it enacted by Parliament in the Thirteenth Year of the Republic of India as follows:—

1. This Act may be called the Metal Tokens (Amendment) Act, 1962.

1 of 1889.

2. For sub-section (2) of section 1 of the Metal Tokens Act, 1889 (hereinafter referred to as the principal Act), the following sub-section shall be substituted, namely:—

Amendment of section 1.

“(2) It extends to the whole of India.”

3. For section 2 of the principal Act, the following section shall be substituted, namely:—

Amendment of section 2.

‘2. In this Act “issue” means to put a piece of metal into circulation for the first time for use as money in India, such piece having been made in contravention of this Act or brought into India by sea or by land in contravention of any notification for the time being in force under section 19 of the Sea Customs Act, 1878.’

3 of 1878.

Definition.

4. In section 6 of the principal Act, for the words “the said territories” wherever they occur, the word “India” shall be substituted.

Amendment of section 6.